

a very delicate and urgent matter of public importance under Rule 377.

A serious situation is prevailing in Dandakaranya Project area in Madhya Pradesh. The friction between tribals and the refugee settlers in this part is being exploited by a variety of people. Some local leaders, on their part, instigate the tribals against the Bengali refugees for political purpose. The tribals were also exploited by unscrupulous settlers by local touts. They were often given only Rs. 100 for 10 maunds of paddy and duped of land. The touts in league with banks and DDA officials are exploiting the adivasis also. The officials never mention the cost at the time of giving seeds but later recover a fancy price. For a pair of cows Rs. 7,750 was sanctioned, but the officials bought the animals for themselves. The beneficiaries complained that they were given cows worth not more than Rs. 300-400/- a pair. This is the situation prevailing in Dandakaranya Project area. The tribals and the refugees are exploited by local administration and DDA officials. They are creating friction between tribals and the refugees. So, I urge upon the Government to take a serious note of this situation and steps be taken for development of harmonious relations between them. Steps should also be taken to see that the refugees are not cheated/exploited by the D.D.A. officials.

Personally I want to appeal to you, Sir, that in view of the explosive situation in North-Eastern region, proper conditions should be created regarding the tribals and non-tribals. This has happened in Dandakaranya area. I request you to give proper instructions to the Minister for Parliamentary Affairs who may ask the Home Minister to make a statement on the floor of the House.

MR. CHAIRMAN: Mr. Ratansinh Rajda.

(v) PROBLEMS OF WORKERS OF NEW JEHANGIR VAKIL MILLS LTD., BHAVNAGAR.

SHRI RATANSINH RAJDA (Bombay South): Sir, I want to raise an

urgent matter of public importance under Rule 377. A serious situation has arisen in Bhavnagar, a medium size town of Gujarat. A composite textile unit, namely, the New Jehangir Vakil Mills Ltd., is hard hit by the mismanagement, mal-administration and unfair economic behaviour of the present management. The 3,000 workers have lost their employment and nearly 15,000 souls are put to untold misery, economic hardship and starvation. The management started indulging into economic misbehaviour from 1978. The Managing Director turned this economically viable unit into his household unit. Directors of the Board of this Company resigned and only husband, wife and son were conducting this public limited concern in their own way and manners which ultimately resulted into huge losses particularly in those days when other textile units were earning huge profits. The attention to the deteriorating condition of these mills because of the mismanagement and mal-administration was drawn by the local textile unions of Government of India and Government of Gujarat.

The Government, indeed, appointed an investigating Committee *vide* their order No. S.O. 55(E)15/IDRA/79 Ministry of Industry, Department of Industrial Development, New Delhi dated 27th January, 1979. The Committee after making full and complete investigation submitted their report to the Government of Gujarat. The State Government examined the report of the Investigation Committee and its recommendations carefully and they have communicated their views to the Government of India to the effect that the course of action to prevent the apprehended closure of the mills should be taken. The management has continued mal-administration and failed to make payment of earned wages to the workers on due dates thus violating the statutory legal provisions. The management assured the workers that

[Shri Ratansinh Rajda—Contd.]

the payment of the earned wages will be done on 8th, 9th, and 10th July, 1980. Having assured the workers, management failed to do so. This misbehaviour and betrayal of management, ended the patience of entire labour force of that unit as it was the last straw on camel's back. The workers declared that they will work only after they get their wages. This situation is brought to the notice of the Government of Gujarat. According to my information, the Chief Minister had done something for their regular payments but the management has not heeded to his request also.

Under the circumstances, I demand prompt and immediate action by the Industry Ministry to solve the problems of 3,000 workers of this New Jehangir Vakil Mills Ltd., Bhavnagar.

(vi) REPORTED LOCK OUT DECLARED BY EAST INDIAN MOTION PICTURE ASSOCIATION IN WEST BENGAL.

SHRI NARAYAN CHOUBEY (Midnapore): Sir, under Rule 377 I want to raise a matter of urgent public importance.

A serious situation has developed in the cinema industry in West Bengal. The owners organisation the East Indian Motion Picture Association has unilaterally declared lockout. A large number of cinema houses are closed for years. The owners refuse to negotiate on the new Charter of Demands submitted by the Bengal Motion Picture Employees Union on the expiry of the previous agreement on pay scale. The owners are creating a crisis to foil the attempt of the State Government to further the cause of regional pictures. The Union has called for 3 days strike in all cinema halls of West Bengal on 26th, 27th and 28th July, 1980 to face the attack of the owners. It is really a serious situation for the cinema industry of West Bengal and the Government should immediately intervene to bring a solution.

14.00 hrs.

(vii) REPORTED BURNING OF HOUSE OF CITY MAGISTRATE, MUZZAFARNAGAR BY CERTAIN DEMONSTRATORS.

श्री रणवीर सिंह (केसरगंज): सभापति जी, सिटी मजिस्ट्रेट मुजफ्फरनगर, उत्तर प्रदेश, जो कि एक हरिजन हैं, के घर को कुछ प्रदर्शनकारियों ने, जो तथा कथित बागपत कांड के संदर्भ में प्रदर्शन कर रहे थे। और जिन का नेतृत्व उत्तर प्रदेश के एक लोकदल के एम० एल० ए० कर रहे थे, आग लगा दी वे उनके सामान को तोड़फोड़ डाला। यह हरिजन अधिकारी घटना के समय अनुपस्थित थे। इन के इस कुकृत्य से सरकारी अधिकारियों एवं कर्मचारियों में आतंक व्याप्त है। इस मामले को लेकर हरिजनों में भारी क्षोभ है। अब तक उनके जाति विरादरी के जनसामान्य के साथ ही दुर्व्यवहार की शिकायतें थीं, लेकिन अब उनके जाति के लोगों के उच्च सरकारी अधिकारियों के साथ जातिवाद के नाम द्वारा यह विष-वमन उनके द्वारा महान अपमान का कारण माना जा रहा है।

सरकार द्वारा यदि इस दिशा में कड़ी कार्यवाही न की गई तो उन का मनोबल गिर जायेगा। मनोबल ऊंचा करना अत्यन्त आवश्यक है। कड़ी कार्यवाही के आदेश दिये जायें, अन्यथा हरिजनों एवं सरकारी कर्मचारी दोनों हतोत्साहित हो जायेंगे।

श्री हरीश चन्द्र सिंह रावत (अल्मोड़ा): सभापति महोदय, यह बड़ा गंभीर मामला है, इस पर पार्लियामेंटरी अफेयर्स के मिनिस्टर, जो यहां हैं, उनको या तो खुद बयान देना चाहिये या गृह-मंत्री जी को कहना चाहिये कि वह बयान दें। यह बड़ा गंभीर मसला है। (व्यवधान) लोक दल के लोगों के द्वारा, जिनका नेतृत्व वहां के एम० एल० ए० कर रहे हैं, जबर्दस्ती फंड कलकट किया जा रहा है, और वहां हरिजनों का घर से बाहर निकलना डूबर हो रहा है (व्यवधान)